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Date: 24/08/2025

MAIF Investment India PTE Ltd Vs M/s. Ind-Barath Power Infra Limited And Ors

Court: National Company Law Appellate Tribunal New Delhi

Date of Decision: May 28, 2019

Acts Referred: Companies Act, 2013 â€" Section 59, 59(1), 62.2, 66, 100(2), 110, 115, 169, 241, 242, 425, 430

Arbitration & Conciliation Act, 1996 â€" Section 8, 9

Insolvency And Bankruptcy Code, 2016 â€" Section 7, 29(A) companies Act, 1956 â€" Section 10, 111, 111-A, 155

Hon'ble Judges: A.I.S. Cheema, J; Balvinder Singh, Member (Technical)

Bench: Division Bench

Advocate: Arun Kathpalia, Krishnendu Datta, Lzafeer Ahmad, Parinaz Vakil, Bani Brar, Yogesh Kumar Jagia, Tanya

Negi, Siddharth Mehta, Abhay Pratap Singh, Anshuman Mozumdar, Sujoy Chatterjee, Satendra K. Rai

Final Decision: Allowed

Judgement